

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others ...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others Respondents

COUNTER AFFIDAVIT FILED BY THE 33rd RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR 33rd RESPONDENTS
Cell-9841277216

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

For Uday Stone Crushing Pvt. Ltd
[Signature]
Director

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

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Aged About 64 years occ: Organic farmer
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Pedda Amberpet village, Abdullapurmet Mandal
Ranga Reddy district, Telangana -501505
Mobile No: 9391013054
Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy
Age About 26 years, H.No. 2-6
Chinna Ravirala, Abdullapurmet Mandal
Rangareddy Dist, Telangana-501505
Mobile No. 9666905777
Mail: advsravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan New Delhi-110003
Phone: 011 24695262, 24695265
Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad-500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

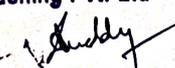
3. State of Telangana

Rep. by its Director of Mines Department
Secretariat, Hyderabad-500022
Mail: dir-mines@telangana.gov.in,
secy-mines@telangana.gov.in,
Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate Sanat Nagar,
Hyderabad-500018.
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

For Uday Stone Crushing Pvt. Ltd


Director

5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004
Mail: collector_rr@telangana.gov.in
Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana
Mail: collector-ydr@telangana.gov.in
Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal
Rep. by its Owner: Buddidha Manish Reddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Mobile :9848573399
Telangana- 500070,

8. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal
Rep. by its Owner: BudidhaNandhareddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402
Himayat Nagar, Hyderabad
Telangana-500029
Mobile :9391190763.

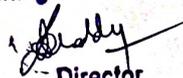
10. Sai Rohit Metal Indsutries

Sy No. 253, Bandaraviryal
Rep. by its Owner: Malakondaiah
Plot No-267/A, Road No-78Jubilee Hills,
Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399,

For Uday Stone Crushing Pvt. Ltd


Director

12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
Rep. by its Owner Smt. K. Swathi,
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony
ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
Rep. by its Owner: P.Naveen Kumar
H.No-3-5-574, Flat No -402 Himayat Nagar,
Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
Rep. by its Owner: PyarasaniBalraju
H.No 13-11-316, Tarnaka, Hyderabad-500007
Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
Rep. by its Owner: Ch. Surya Narayana
Survey Number 56,57,64
Desmukhi, B.Pochampalle Mandal
Yadadri-Bhuvanagiri District
Telangana,508284

16. Sri Venkata shiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
Rep. by its Owner: Guduru Narender Reddy
H.No 1-5-577, Road No-3
New Maruthi Nagar Kothapet, Hyderabad
Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Desmukhi Village
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad Telangana, 500060
Mobile: 9100145605,

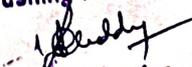
18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
Sy No. 203P, Saddupally Village
Abdullapurmet Mandal
Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
Sy No. 202,203,Saddupally Village,
Abdullapurmet Mandal Ranga reddy District
Telangana ,501505.Mobile:9949266499.

For Uday Stone Crushing Pvt. Ltd


Director

20. Ambica Infra Company

Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505

21. Mayank Infra Company

Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505

22. P. N. Constructions (Ganesh Constructions)

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .

23. S.P.R. Constructions ,Rep. by its Owner
Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .

24. K.Chandrashekar Hot Mix plant

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.

25. Venkatesh Hot Mix Plant ,Rep. by its Owner,
Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505

26. Sri Guduru Narender reddy

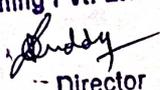
Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narender Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166

27. Alluri estates Pvt Ltd

Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .

28. PSK Infrastructures and Projects Private Limited

Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232.

For Uday Stone Crushing Pvt. Ltd

Director

29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village
Rep. by its Owner: K.Janga Reddy
H.No 17-1-391/5/577, Singareni Colony,
Saidabad, Hyderabad, Telangana-500059
Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy District.
PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep. by. Budida Nanda Reddy
Sy.No. 268, ChinnaRavirala,
Sahab Nagar Kalan, Hayat Nagar
Plot No.464,465, Vanastalipuram
Hyderabad, Telangana-500070
Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village
Abdullapurmet Mandal, RangareddyDist
Telangana-501505

... Respondents

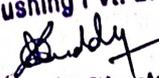
COUNTER AFFIDAVIT FILED BY THE 33rd RESPONDENT

I, K. Dhanendar Reddy Son of _____ aged about _____ years Rep by its
Proprietor M/s **Uday Stone Crushing Pvt Ltd** Sy No. 293/1, Banda
Ravirala village Abdullapurmet Mandal, RangareddyDist Telangana-501505
do hereby solemnly and sincerely affirms and make oath and state as
follows:

1. I am the 33rd Respondent herein and as such I am well acquainted with
the facts of the case.
2. This respondent denies each and every averment made in the affidavit
filed in support of the application as false and incorrect except those that
are specifically admitted herein in this counter affidavit.

For Uday Stone Crushing Pvt. Ltd
Director

3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Order No.155-RR-I/TSPCB/ZOH/TS-Ipass/CFO/2019-598 dt:21-01-2019 **Annexure-1** issued Consent for Operation (CFO) to Respondent for stone crusher in Sy.No.293/1of Bandaraviryala Vg (V).Abdullapurmet (M),Rangareddy District. The Respondent established the stone crusher in in Sy.No.Sy.No.293/1 of Bandaraviryala Vg (V).Abdullapurmet (M),Rangareddy District., and operating the stone crusher with Consent Order No.155-RR-I/TSPCB/ZOH/TS-I pass/CFO/2019-598,dt:21-01-2019 valid **upto31-01-2023** issued by the JCEE, TSPCB.
5. With regard to the averments made in paragraphs 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1) (i) of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide OrderNo.155-RR-I/TSPCB/ZOH/TS-Ipass/CFO/2019-598 dt:21-01-2019 issued Consent for Operate (CFO) to Respondent for stone crusher inSy.No.293/1 of Bandaraviryala Vg (V).Abdullapurmet (M),Rangareddy District., dt: 21-01-2019 valid **upto 31-01-2023** issued by the Joint Chief Environmental Engineer, TSPCB. It is submitted that the Inspector of Factories vide License No.39017, dt: 03-08-2005 **Annexure-2** issued license to the factory to the Respondent.
7. It is submitted that the Director general of mines safety License No- 513210/scz/Hyderabad Region No.II /Perm/2019/3492 dated 19-02/2020 **Annexure-3** from 19-02/2020 to 19-02-2025 to M/s **Uday Stone Crushing Pvt Ltd**

For Uday Stone Crushing Pvt. Ltd

 Director

8. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.

9. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

"10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows:-

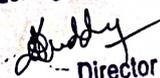
6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (Yadadri Bhuvanagiri district)

b. Number of Hot mix plants: 9 (Ranga reddy district) + 2 (Yadadri Bhuvanagiri district)

For Uday Stone Crushing Pvt. Ltd

 Director

c. Number of Quarries-24 (Rangareddy district)+7 (Yadadri Bhuvanagiri district)

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).

For Uday Stone Crushing Pvt. Ltd

[Signature]
Director

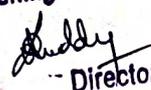
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

For Uday Stone Crushing Pvt. Ltd

-- Director

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

vi. Whether the ambient air quality in that area is in conformity with the standard provided:

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:

- a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.*
- b) Three tier plantation along the transportation road needs to be provided*
- c) Wind breaking walls/Green net needs to be provided either side of the petitionerAshramam to reduce the dust emission due to transportation.*
- d) Engaging of separate vehicle for regular water sprinkling along the transportation road,*

For Uday Stone Crushing Pvt. Ltd

[Signature]
Director

e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of

For Uday Stone Crushing Pvt. Ltd


Director

compensation that has to be realized from such persons who are violating the norms:

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

10. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal on 30-4-2022 Page - page No. 21 read as follows,

R33 M/s. Uday Stone Crusher Pvt Ltd, Sy.No.293/1, Bandaraviryala, Abdullapurmet(M), Rangareddy District

- a. The crusher has obtained CFO vide order dated 21.01.2019 which is valid upto 31.01.2023.
- b. The board issued closure orders to the crusher on 31.10.2018. Subsequently, the Board issued Temporary Revocation of closure orders vide order dated 18.09.2021 for a period upto 18.03.2022.
- c. Compliance of Directions vide order no. RR-I-SC/TSPCB/U-V/TF/2021-24 dated: 18.09.2021 & 20.12.2021.

S. No	Directions	Compliance
1.	The crusher shall scrupulously comply with the CFO & HWA Authorization Condition.	The crusher has to develop additional green belt, regularly wet the premises to suppress the dust generated.

For Uday Stone Crushing Pvt. Ltd

Director

2.	The industry shall provide/maintain cladding to the vibrating screen so as to arrest the dust emissions	The Crusher has provided cladding to the vibrating screen.
3.	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered the screen with M.S.Sheets.
4.	The industry shall provide an elevated closed bunker for collection of dust.	The crusher has provided closed dust bunker to store the stone dust.
5	The industry shall regularly carryout sprinkling of water at raw materials loading and at transfer points to control dust emissions	The crusher is carrying out water sprinkling at raw material loading and transfer points
6.	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas in 3 directions another side is having ramp with a height of 15 to 20ft.
7.	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
8.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During the inspection the crusher was wetting the ground within the premises
9	The industry in coordination with other crushers in the stretch, shall deploy tankers for water spraying on	The association has provided common tanker for water sprinkling.

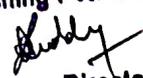
For Uday Stone Crushing Pvt. Ltd

Director

	the Kutcha Road from the Saddupally 'X' Road (approach road) and ensure that no dust is spread to the surrounding areas during vehicular movement.	
10.	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed thick greenbelt all around the boundary.
11.	The industry shall submit Bank Guarantee of Rs.1.0 Lakh.	The industry submitted Bank Guarantee dated 30.01.2021 for Rs 1 Lakh which is valid upto 28.02.2023.

11. It is submitted that this respondent is complying with all the directions issued by the TSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

12. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

For Uday Stone Crushing Pvt. Ltd

 Director

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad
on this the 13th day of May , 2022
and signed his name in my presence.

For Uday Stone Crushing Pvt. Ltd
Buddy
Director

BEFORE ME

Advocate

For Uday Stone Crushing Pvt. Ltd
Buddy
Director

VERIFICATION

I, K. Dhanendar Reddy , the 33rd respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13th day of May 2022 at Hyderabad.

For Uday Stone Crushing Pvt. Ltd
Buddy
Director

DEPONENT



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED
ON 21/01/2019

CONSENT ORDER - ORANGE CATEGORY

Consent Order No:155-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2019 - 598 Date: 21.01.2019

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and orders made thereunder to

M/s. Uday Stone Crusher Pvt. Ltd.,
Sy.No.293/1, Banda Raviryala (V),
Abdullapurmet (M), Rangareddy District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluents	0.4 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
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This consent order is valid for the manufacture of the following products with quantities mentioned below only:

Sl. No.	Product & By product	Total Quantity
1.	Stone Chips 20 mm	15 TPD
2.	Stone Chips 12 mm	8 TPD
3.	Stone Chips 6 mm	6 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This combined order of Consent and Authorization shall be valid for a period ending with the 31.01.2023


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A & B

To
M/s. Uday Stone Crusher Pvt. Ltd.,
Sy.No.293/1, Banda Raviryala (V),
Abdullapurmet (M),
Rangareddy District.
Email Id: swamymanala@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy submitted to The General Manager, District Industries Centre, 4th Floor, Rangareddy District Collectorate Office, Lakdikapool, Hyderabad.
Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. The applicant shall set up Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The applicant shall exhibit the consent order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
20. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974, or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:

S. No.	Purpose	Total Consumption (KLD)
1.	Spraying	0.5 KLD
2.	Domestic	1.0 KLD
Total		1.5 KLD

The Industry shall maintain separate water meters for the above areas and maintain records.

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter (PM_{10})	100
2	Particulate Matter ($\text{PM}_{2.5}$)	60
3	SO_2	80
4	NO_x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.
5. The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any unconsented products without obtaining CFE & CFO of the Board.

6. The industry shall obtain permanent permits from the Mines & Geology department for carrying out the mining activity within three (3) months.
7. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
8. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
9. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
10. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
11. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
12. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
13. The industry shall construct BT road from quarry to stone crushing unit.
14. The industry shall construct metal roads within the premises.
15. The industry shall carryout regular cleaning and wetting of the ground within the premises.
16. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
17. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
18. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
19. The industry shall maintain good housekeeping with-in the premises.
20. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
21. The industry shall take all precautionary and safety measures during process operations
22. The industry shall maintain good housekeeping within the plant premises.
23. The industry shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
26. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

M. S. S. S.
21/11/2019
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Uday Stone Crusher Pvt. Ltd.,
Sy.No.293/1, Banda Raviryala (V),
Abdullapurmet (M), Rangareddy District



FORM NO.4
 PRESCRIBED UNDER RULE 4(4)
LICENCE TO WORK A FACTORY (DUPLICATE)

- 1 Licence Number : 39017
- 2 Registration Number : 64601
- 3 Name of the Factory : UDAY STONE CRUSHING (P) LIMITED.
- 4 Full Address/Location of the Factory : Sy.No.293/1, Bandaravirala (V),
 Hayathnagar(M), Ranga Reddy District.
- 5 Full Postal Address for communicating
 Relating to the Factory : - do -
- 6 Maximum Horse Power Installed
 Regular/Standby : 180 H P
- 7 Maximum No. of Employees to be
 Employed : 20 Workers
- 8 Full Name, father's name, age and
 Residential address of the Occupier
 and his position in the company /
 firm / government factory / local
 fund factory. : Sri V.Srinivas Reddy,
 S/o V.Narayana Reddy, age 44 years,
 Plot No.328, Phase-III, St.No.79,
 Jublie Hills, Hyderabad.

Licence is hereby granted to the factory at 3 above for the premises stated
 at 4 above for use a factory within the limits stated in 6 and 7 above subject
 to the provision of the Factories Act, 1948 and the rules made thereunder

This licence shall be valid until it has been duly cancelled

Date: 03-8-2005

Sd/-
 INSPECTOR OF FACTORIES
 RANGA REDDY-III CIRCLE

AMENDMENT 2016:

TO INSTALL MAXIMUM OF 400 H.P. ONLY.

Mandhar Nish
 Inspector of Factories
 Ranga Reddy-III Circle 30

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Email Letter

Letter No

513210|SCZ|Hyderabad Region No.II|Perm|2019|3492|PL_Letter_PER Reg.106(2)(b) of 2nd Class without deep hole of MMR|2

 <p>सत्यमेव जयते</p>	<p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महानिदेशालय Directorate-General of Mines Safety</p>	
NO: 513210 SCZ Hyderabad Region No.II Perm 2019 3492		Dhanbad, Date: 19/02/2020

प्रेषक:

Director of Mines Safety,
Hyderabad Region No.2,
C.G.O. Towers, 7th Floor, Room No.701,
Kavadi guda, Secunderabad – 500 080.

To,

Shri K.Dhanender Reddy, Owner
Uday Stone Quarry,
M/s.Uday Stone Crushing Pvt. Ltd.,
No.4-80, Bandaraviryala Village,
Hayathnagar Mandal,
Ranga Reddy District, Hyderabad.

Sub: Renewal of permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, to work the mine by deploying of HEMMs and to conduct deep hole drilling & blasting at Uday Stone Quarry of M/s.Uday Stone Crushing Pvt. Ltd. – Reg.

Sir,

Please refer to your online application ID No.95785 dated 21.11.2019 enclosing therewith Surface plan No.2019/W.P/35 dated 20.09.2019 on the above subject.

The matter has since been examined in the light of what has been stated in your above application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by him under Section 6(1) of the Mines Act, 1952, I hereby grant renewal of permission and specify the following conditions governing to deploy heavy earth moving machinery for digging/excavation of Stone & Road Metal with a system of deep hole drilling & blasting at Uday Stone Quarry (Sy. No. 293/1, Bandaraviryala Village, Hayathnagar Mandal, Rangareddy District) of M/s.Uday Stone Crushing Pvt. Ltd., as shown in the above mentioned Surface plan enclosed with the application.

I: Except where otherwise provided all applicable provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

1.0 Opencast Working:**1. Height and Width of Benches:**

1.1.1 The height of benches in overburden, ore body or other rock formation shall not be more than 6mt or maximum digging height of the machine used for digging, excavation or removal, whichever is less.

1.1.2 Width of any bench shall not be less than – 30m

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- width of the widest machine plying on the bench plus 2 m, or
- if dumpers ply on the bench, 3 times the width of the dumper, or
- the height of the bench, whichever is more.

1.1.3 When persons are employed at the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

1.1.4 Formation of benches shall be done from top downwards.

1.2 Roads for Trucks and Dumpers etc:

1.2.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.

1.2.2 Wherever practicable, all roads from the opencast workings shall be arranged to provide one-way traffic. Where one-way traffic it is not practicable, no road shall be of width less than three times plus 5m width of the largest vehicle plying on road.

1.2.3 All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

1.2.4 Where it is not possible to ensure a visibility for a distance as mentioned in clause (1.2.3), there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

1.2.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions:

- Width at top-not less than 1m.
- Width at bottom-not less than 2.5m.
- The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that just dumping of mud or OB shall not be treated as strong parapet wall.

1.2.6 No road shall have gradient more than 1 in 16. However, the ramps with 1 in 10 gradient shall not be for more than 100m at one stretch.

1.3 Supervision:

1.3.1 A person possessing First Class Mine Manager's Certificate of competency under Regulation MMR, 1961 shall be appointed as the manager of the mine to look after HEMM operation. These governing conditions shall stand revoked as soon as the qualified manager ceases to work at the mine. Use of HEMM shall be suspended in the absence of manager with aforesaid qualification.

1.3.2 During every production shift, the opencast workings shall be placed under the charge of an Assistant Manager and during maintenance shift, the workings shall be placed under the charge of a Foreman, who shall be responsible to see that all the regulations and orders made there under are strictly complied with.

1.3.3 Adequate number of supervisors including duly qualified Foremen and Mates shall be appointed in each working shift to assist the manager. Manager, Foreman and Mate shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

1.3.4 The deep hole drilling and blasting shall be carried out under the personal supervision of the Assistant Manager. Blasting parameters of each blast with a sketch showing the drilling pattern and the holes charged shall be maintained in register kept for the purpose for each blast.

II- MACHINERY

1.0 DESIGN & MAINTENANCE OF MACHINERY & VEHICLES

Every Heavy Earth Moving Machinery shall be maintained in good and safe working condition.

1.1 Every Heavy Earth Moving Machinery shall be provided with efficient warning devices, adequate front and rear lights and efficient brakes. Every Dumpers/Truck shall be provided with Audio-Visual warning device, which shall be actuated automatically to produce both audible and

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visual warning system during reversal of vehicle and any other advanced mechanism like rear view mirror shall be provided

1.2 Every shovel shall be so designed as to afford the operator clear and uninterrupted vision all around

1.3 Operators cabin of every machine or vehicle shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc., and at the same time provide adequate safety to the operator in the event of overturning of heavy earth moving machinery. A seat belt for the safety of the operator shall also be provided.

1.4 The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and vehicles and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

1.5 Every machine and vehicle shall be allocated at least one day in every week for maintenance. Before the machine or vehicle is sent out for work after maintenance, it shall be thoroughly inspected by the engineer, mechanical foreman or other competent person authorized by the Manager in writing, who shall satisfy himself that the machine or vehicle is mechanically sound and in efficient working order.

1.6 A report of every inspection made under clause (1.5) shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the inspection and countersigned by the Engineer.

1.7 Every machine in use shall be thoroughly inspected once at least in every 24 hours by a competent person duly authorized by the Manager of the mine.

1.8 If the Engineer, Mechanical Foreman or other competent person making inspection, notices any defect in any machinery or vehicle, the said machinery or vehicle shall not be used until the defect has been remedied.

1.9 Any defect in a machinery or vehicle reported by its operator shall be promptly attended to.

1.10 Any machine or vehicle found to be in an unsafe operating condition shall be tagged at the operator's position "OUT OF SERVICE, DO NOT USE" and its use shall be prohibited until the unsafe condition has been corrected

1.11 All repair to machinery or vehicle shall be done at a location, which will provide a safe place for the persons engaged on repairs

1.12 Except for testing, trial, or adjustment, which must necessarily be done while the machine or vehicle is in motion, every machine or vehicle shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

1.13 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

1.14 Power shall be disconnected when repairs are made to any electrical machinery.

1.15 While inflating tyres of transport vehicles, suitable protective cages shall be used. Tyres shall never be inflated by standing/sitting either in the front or on the top of the same.

1.16 Only such fitters or mechanics, who possesses driving license under Motor Vehicles Act shall be authorized by the manager to test-run the HEMM.

1.17 The Brakes of all trucks-dumpers and other transport vehicles shall be tested atleast once in every fortnight by a competent person duly authorized by the Manager of the mine in manner detailed below:

Service Brake Test: The Service brake shall be tested with the vehicle is fully loaded condition on a specified gradient and speed. It shall stop within a specified distance by the manufacturer of the vehicle when the service brake is applied.

Parking Brake Test: The parking brake shall be capable of holding the truck/dumper/transport vehicle when is fully loaded and placed on maximum gradient of roadway which is permitted, for a period of atleast ten minutes

1.18 A record of all such test shall be maintained in a bound paged book kept for the purpose and shall be signed by the person carrying out the test and countersigned by the Engineer and Manager of the mine.

1.19 Every dumper/tipper/truck shall be provided with automatically operating audio-visual reversing alarm, which shall always be kept in working order.

1.20 No person shall be permitted to work on the chassis of truck or dumper with the body in a raised position until the truck or dumper body has been securely blocked in position. The mechanical

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hoist mechanism alone shall not be depended upon to hold the body of the truck or dumper in raised position.

2.0 DAILY EXAMINATION OF MACHINERY AND VEHICLE:

2.1 At the commencement of every shift, the Engineer or Mechanic or Foreman or other authorized Competent persons shall personally inspect and test every machine and vehicle paying special attention to the following details:

2.1.1 That the brakes and the horn or other warning devices are in working order; if the vehicle or machine is required to work after day light hours that the lights are in working order.

2.1.2 He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

2.1.3 He shall also maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

3.0 OPERATION OF MACHINERY:

3.1 No person other than the operator or his helper if any or any person so authorized in writing by the manager shall ride on a Shovel or Excavator.

3.2 No shovel or excavator shall be operated in a position where any part of the machine, suspended loads or lines are brought closer than three metres to exposed high voltage lines, unless the current has been cut off and the line de-energized. A notice of this requirement shall be posted at the operator's control panel.

3.3 Electrical cables, if any shall be laid in such a manner that they are not endangered either by falling rocks or by mobile equipment.

3.4 If more than one stripping machine is in use in any area, either on the same bench or on different benches the machines shall be so spaced that there is no danger of accident from flying or falling objects etc. from one machine to the other.

4.0 DUTIES OF MACHINERY OPERATORS:

4.1 a) Every Heavy Earth Moving Machinery shall be under the charge of a competent person (herein called the 'operator') authorized in writing by the Manager.

b) Operator/driver of each HEMM shall be selected from amongst persons possessing requisite qualifications. The selection process shall comprise a test to check driving/operating skill, aptitude, health and oral examination of the candidate by a competent selection committee. The selected person shall be trained and their competency shall be evaluated by a board constituted by the mining company.

c) All operators of HEMM shall undergo regular checks to test their driving/operating skill, knowledge and health once in every five years.

d) To prevent unauthorized driving, a system shall be evolved whereby the ignition key and /or cabin key always remain with the driver/operator or with specifically designated competent person

4.2 At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details:

4.3 That the brakes and every warning device are in working order.

4.4 If it is required to work after the day light hours, all the lights on the vehicle are in working order.

4.4 Operator shall not take out the machine for work nor shall he work the machine unless he is satisfied that it is mechanically sound in efficient working order.

4.5 The operator shall not operate the machine when persons are in such proximity as to be endangered.

4.6 Operator shall not swing the bucket of a shovel over passing haulage units and other. While trucks are being loaded he shall swing over the body of the truck/dumper and not over the cab, unless the cab is protected by a substantially strong cover.

4.7 The operator shall not allow any unauthorized person to ride on the machine.

5.0 OPERATION OF THE TRUCKS-DUMPERS & OTHER TRANSPORT VEHICLES:

5.1 The Manager of the mine shall frame a Standard Operating Guidelines/Code of Practice for operation of trucks-dumpers and other vehicles on the following aspects and ensure its compliance.

5.2 No person shall be permitted to ride on the running board of a truck or dumper.

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5.3 As far as possible, loaded dumpers or trucks shall not be reversed on gradients.

5.4 While reversing a vehicle at dump yard/stopping point suitable mechanism like stop blocks/earthen bund etc. shall be provided to prevent a vehicle from approaching towards edge of dump.

5.5 Standard traffic rules shall be framed and followed during movement of all trucks and dumpers. They shall be prominently displayed at the relevant places in the opencast workings and truck/dumper roads.

5.6 When not in use every truck or dumper or other transport vehicle shall be moved to and parked at proper parking places.

5.7 No unauthorized person shall be permitted to enter or remain in any dumping yard or turning points.

5.8 While vehicle is being loaded/unloaded on a gradient, the same shall be secured on a stationary position by parking brake and any other suitable mechanism.

6.0 DUTIES OF TRUCK/DUMPER OPERATORS:

6.1 At the commencement of every shift, the operator shall also personally inspect and test the machine, paying special attention to the following details:

- That brakes and every warning device are in working order; and
- If the machine is required to work after day-light hours, that lights are in working order.
- He shall not take out the machine for work nor shall he operate the machine unless he is satisfied that it is mechanically sound and in efficient working order.

6.2 He shall not drive too fast, shall avoid distraction, and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly far enough ahead to be sure that he can pass it safely. He shall also sound the audible warning signal before overtaking.

6.3 When approaching stripping equipment, the driver of the dumper/truck shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

6.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line, and shall proceed across the road or line only if it is safe to do so.

6.5 The operator shall sound the audible warning signal before while approaching 'blind' corners or any other points from where persons may walk in front unexpectedly.

6.6 The operator shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

6.7 The operator shall be sure of clearance before driving through tunnels, archways, plants, structures etc.

6.8 The operator shall see that the vehicle is not overloaded and that the material is not loaded in a dumper or truck so as to project horizontally beyond the sides of its body and that any material projecting beyond the front or rear is indicated by a red flag during day and a red light after day light hours.

6.9 The operator shall not allow any unauthorized persons to ride on the vehicle. He shall also not allow more than authorized number of persons to ride on the vehicle.

6.10 As far as possible loaded trucks or dumper shall not be reversed on gradient.

6.11 "The Code of Traffic Rules" framed by the Mines Manager for movement of all trucks, tippers and dumpers prominently displayed at the relevant places in the opencast workings of the mine shall be complied with.

7.0 SPOIL BANKS

7.1 The spoil bank shall be designed and maintained scientifically.

7.2 The toe of the spoil bank shall not approach Railway or other public works, public road or building or other permanent structures not belonging to the owner of the mine closer than a distance equal to the vertical height of the spoil bank.

7.3 A suitable fence shall be provided between any railway or public works or road or building or structure and the toe of an active spoil-bank so as to prevent unauthorized persons from approaching the spoil bank.

7.4 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face.

8.0 ADDITIONAL DUTIES ENGINEER IN CHARGE OF MACHINES AND VEHICLES IN OPENCAST WORKINGS:

8.1 During each shift the machines and vehicles at work shall be placed under the charge of qualified and experienced Engineer to effect inspection, examination, safe operations and maintenance of the machines and vehicles. During his shift the competent shall;

- inspect, examine machines, equipments and vehicles satisfy himself that they are in sound and safe working order;
- not allow any machine and vehicles to be used, if it is found defective;
- ensure that every machines and vehicles used is in a safe and efficient order;
- ensure that each operation, activity is carried on in safe and efficient manner.

9.0 Precautions while Drilling:

9.1 The position of every shot-hole to be drilled shall be distinctly marked by the mine Foremen so as to be readily seen by the drillers.

9.2 No person shall be permitted to remain within a radius of 20m or within 60m on the same bench where charging of holes with explosives is being carried out.

10.0 Transport of Explosives:

10.1 Where explosives are transported in bulk, the following precautions shall be taken:

10.1.1 Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in original wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. Explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

10.1.2 No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector.

10.1.3 Every vehicle used for transportation of explosive shall be marked or placarded on both sides and ends with the word 'Explosives' in white letters not less than 15 cm high on a red background.

10.1.4 Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and the other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.

10.1.5 The vehicle used for transport of explosives shall not be overloaded and in no case shall the explosive cases be piled higher than the sides of its body.

10.1.6 Explosives and detonators shall not be transported in the same vehicle, at the same time.

10.1.7 No persons other than the driver and his helper shall ride on a mechanically propelled vehicle used for transport of explosives.

10.1.8 A vehicle loaded with explosive shall not be left unattended.

10.1.9 Engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.

10.1.10 A vehicle transporting explosives shall not be driven at a speed exceeding 25 kilometers per hour.

10.1.11 A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.

10.1.12 A vehicle transporting explosives shall not be re-fuelled except in emergencies and only when its engine is stopped and other precautions taken to prevent accidents.

10.1.13 No trailer shall be attached to a vehicle transporting explosives.

10.1.14 Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:

- fire extinguishers are filled and in place;

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- the electric wiring is well-insulated and firmly secured;
- the chassis, engine and body are clean and free from surplus oil and grease;
- the fuel tank and feed lines are not leaking; and
- lights, brakes and steering mechanism are in good working order.

10.1.15 Report of every inspection made under clause (13.1.14) shall be signed and dated by competent person making the inspection.

10.1.16 All operations connected with transport of explosives shall be conducted under the personal supervision of a Foreman in charge of blasting operations at the mine.

10.1.16 The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

11.0 Precaution during Firing:

11.1 Shots shall not be fired except during hours of day-light. All holes charged on any one day shall be fired on the same day.

11.2 As far as practicable, shot firing shall be carried out either between shifts or during the rest interval, or at the end of work for the day.

11.3 During the approach and progress of an electric storm, the following precautions shall be taken:

- no explosive, particularly detonators, shall be handled;
- if charging operations have been commenced, the work shall be discontinued until the storm has passed;
- if the blast is to be fired electrically, all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate/conductive material;
- all wires shall be removed from contact with the steel rails or a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

11.4 The danger zone shall be distinctly demarcated (by means of red flags properly arranged and supported) before charging of holes is to commence.

11.5 Before firing, a siren installed for the purpose shall be blown three times for one minute each at intervals of one minute; and no shots shall be fired unless the blasting foreman with assistance of sufficient number of persons appointed in writing by the manager for the purpose has ensured that all persons have left the danger zone or have taken adequate shelter.

11.6 No shot shall be fired when there is traffic on any road or railway track within the danger zone.

12.0 A separate permission under Regulation 164(1A)(b) and 164(1B)(a) of the Metalliferous Mines Regulations, 1961 shall be obtained if blasting is carried out within the danger zone of the surface structures not belonging to the Owner.

13.0 The Management shall indemnify the occupants/owners of the houses/dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

14.0 PRECAUTIONS AGAINST FIRE:

Arrangements for fighting fire shall be provided on all Heavy Earth Moving Machinery. Such arrangements shall, if possible, operate automatically on appearance of fire.

15.0 INUNDATION:

15.1 No extraction shall be done within 15m of the surface tanks, river, nallah, streams or the water bodies till a special permission to that effect is obtained from this Directorate.

15.2 An embankment upto a height of 3.0m above the HFL of the river/nallah, if any flowing near the mine, shall be constructed. The top of the embankment shall be at least 3.0m wide and river side shall be pitched with stone. At every 10m on the top of the embankment, it's Reduced Levels shall be marked.

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15.3 The HFL shall be continuously monitored and shall be updated in the plans prepared accordingly.

16.0 GENERAL LIGHTING:

Efficient lighting arrangements not below the standards prescribed in DGMS Circulars/Orders, etc., shall be provided and maintained in the mine.

16.1 Where natural lighting is insufficient, adequate general lighting as per the standards laid down in Notification No. GSR 618(E) dated 28.04.2017, published in the Gazette of India dated 21.06.2017, Part-II- Section 3(i) (reproduced in DGMS (Legis) Circular No.3 of 2017 dated 06.11.2017), issued under Regulation 148(2) shall be provided during working hours at different places/areas in the opencast mine.

16.2 For proper inspection of the high sides and benches of the opencast workings at night, suitable searchlights shall be provided.

16.3 No mining operations shall be carried unless a proper illumination as per DGMS (Legis) Circular No.3 of 2017 dated 06.11.2017 is provided.

17.0 GENERAL:

17.1 Tractor-trailer combination shall normally not be allowed on haul roads. (Where inevitable, only four wheeler trailers with separate brakes of their own shall be used.

17.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

17.3 Persons engaged in surface operation and in particular, the contractor's workers shall be provided closer and competent supervision.

17.4 All persons engaged at any work within the mine premises through the contractors shall be provided with relevant training and other job related briefings and it shall be ensured that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules".

17.5 Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

17.6 Manager shall frame Safe Operating Procedure (SOP) for each operation/equipment and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the SOPs so framed.

18.0 All the precautions and directives given in DGMS circulars issued from time to time shall be compiled with.

19.0 The Owner, Agent and Manager shall ensure that the aforesaid conditions are made known to all concerned. They shall also ensure that every such person has fully understood the same and complies with them.

20.0 In the event of any change in the circumstances connected with the use of HEMMs which is likely to endanger the life of workmen employed in the mine, operations for which these conditions have been imposed shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without an express and fresh authority to that effect in writing from this Directorate.

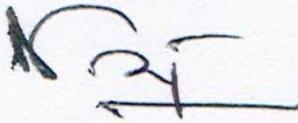
21.0 These governing conditions may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

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22.0 This permission is being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

23.0 This permission is valid for a period of **five years** from the date of issue of this letter. Fresh application shall be made three months prior to the expiry of the permission.

Your Faithfully

MOHAMMED . NIYAZI (DIRECTOR - HYDERABAD REGION NO.II)
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.